

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35958/2016

[Arising out of impugned judgment and order dated 14-09-2016 in WPC No. 30051/2015 passed by the High Court of Judicature at Allahabad]

FATEH SINGH CHAUHAN (DEAD) THR.LRS. & ORS.

Petitioner(s)

VERSUS

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.

Respondent(s)

(IA No. 19318/2020 - EXEMPTION FROM FILING O.T.

IA No. 184357/2019 - EXEMPTION FROM FILING O.T.

IA No. 142530/2018 - EXEMPTION FROM FILING O.T.

IA No. 1/2016 - EXEMPTION FROM FILING O.T.

IA No. 142529/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Avijit Mani Tripathi, AOR
Mrs. Rekha Bakshi, Adv.
Mr. Aditya Shankar Pandey, Adv.
Mr. Himanshu Sehrawat, Adv.

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

As the matter is pending for quite sometime at the notice stage, list for final hearing in March, 2025.

The interim order will continue during the pendency of the appeal.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR